

Title: Demand to allow relaxation for the Scheduled Tribe candidates for seeking admission in medical colleges.

SHRI BASU DEB ACHARIA : A serious situation has arisen because of a circular issued by the Medical Council of India by fixing 40 per cent of marks for the Scheduled Tribe candidates seeking admission in the medical course. Sir, in my State, in West Bengal, where 40 seats were reserved for the Scheduled Tribe candidates in medical course, only five Scheduled Tribe candidates were found eligible as they have obtained 40 per cent of marks as fixed by the Medical Council of India. Because of this circular, a large number of the Scheduled Tribe candidates could not get admission in the medical colleges.

The 82nd Constitutional Amendment Act has inserted a proviso for relaxation or lowering of the standard of evaluation so far as Article 335 of the Constitution is concerned. It is being violated. If the 40 per cent mark is fixed for the Scheduled Tribe candidates also, then the reservation will be meaningless.

So, I demand that there should be relaxation for the Scheduled Tribe candidates seeking admission in medical colleges so that the reservation for the Scheduled Tribe candidates are properly maintained....(*Interruptions*)

SHRI SOMNATH CHATTERJEE (BOLPUR): Please allow Shri Lahiri to mention what happened yesterday in the Vithalbhat Patel House. ...(*Interruptions*)